

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 203
(IB)-592/ND/2023
IA-1131/2024, IA-1270/2024

IN THE MATTER OF:
IndusInd Bank Ltd.

... **Applicant/Petitioner**

Versus

R.S. Ramasubramaniam (PG)

... **Respondent**

Under Section: 95(1) of (IBC)

Order delivered on 29.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the PG : Adv. Vijay Singh, Adv. Himanshu Dubey

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1131/2024: The Rejoinder stated to have been filed by RP to IA-1131/2024 is not on record. The Ld. Counsel appearing for the RP will ensure that the same is uploaded on Case Information System of this Tribunal within one week.

IA-1270/2024: The Reply to application stated to have been filed by the Creditor is not available on Case Information System. Let the Ld. Counsel appearing for the RP do the needful within three days.

List on 16.05.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)